

Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

IA No. 65 of 2013 in DFR 303 of 2013

Dated : 21st March, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr.V.J. Talwar, Technical Member**

M/s. K.S. Oils Ltd. ... Appellant (s)

Versus

**M.P. Power Transmission Company Ltd.
Jabalpur & Ors. ... Respondent (s)**

Counsel for the Appellant(s) : Mr. Prashant Shukla
Mr. Prashant Sharma
Mr. Sandeep Sharma
Mr. J.P. Malviya
Counsel for the Respondent(s): : Mr. C.K. Rai for R.6
Mr. Manoj Dubey for R.1

ORDER

IA No. 65 of 2013
(Appl. for condonation of delay)

The Application to condone the delay is stoutly opposed by the learned counsel for the Commission, in view of the fact that the particulars, which have been given in the Application to condone the delay, are incorrect.

Accordingly, the learned counsel for the Commission is permitted to file the reply to the Application for condonation of delay on or before 18.04.2013 after serving copy on the other side.

Post the matter on **25.04.2013**.

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson